

ÄITEM NO.4

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 15698/2016
(Arising out of impugned final judgment and order dated 14/03/2016
in WP No. 9064/2016 passed by the High Court Of Judicature at
Allahabad)

DR. VIBHAKUMARI

Petitioner(s)

VERSUS

STATE OF UP & 2 ORS.

Respondent(s)

(With interim relief and office report)

Date : 05/09/2016 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH

HON'BLE MRS. JUSTICE R. BANUMATHI

For Petitioner(s) Mr. Chandra Shekhar,Adv.

Dr. Vinod Kumar Tewari,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Four weeks' time is granted to the learned
counsel for the petitioner to take steps for completing
service of notice on unserved respondents.

(Madhu Bala)

(Madhu Narula)

Court Master

Court Master